

ITEM NO.11

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 132/2019

PANKAJ ADLAKHA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.74238/2019-INTERIM BAIL and IA
No.74236/2019-EX-PARTE STAY

IA No. 74236/2019 - EX-PARTE STAY

IA No. 74238/2019 - INTERIM BAIL)

Date : 31-05-2019 These matters were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE A.S. BOPANNA
(VACATION BENCH)For Petitioner(s) Mr. Krishnan Venugopal, Sr. Adv.
Mr. Biju P Raman, AOR
Mr. Kaushik Mishra, Adv.For Respondent(s) Mr. Prakhar Srivastava, Adv.
Mr. B. Krishna Prasad, AOR

Mr. Nishant R. Katneshwarkar, Adv.
Mr. Anoop Kandari, Adv.Mr. Tushar Mehta, SG
Ms. Sonia Mathur, Sr. Adv.
Ms. Binu Tamta, Adv.
Mr. Kanu Agrawal, Adv.
Ms. Alka Agrawal, Adv.
Mr. Raj Bahadur, AOR
Mr. Rajat Narain, Adv.
Mr. Rohit Mathur, Adv.
Ms. Noor Rampal, Adv.Mr. Manoj Gorkela, Adv.
Mr. Ashutosh Singh, Adv.
Mr. Gorkela Law Office, Adv.

UPON hearing the counsel the Court made the following

O R D E R

At the request of the learned counsel for the respondents more particularly Shri Tushar Mehta, learned Solicitor General appearing on behalf of the Enforcement Directorate and CBI, learned counsel appearing on behalf of the State of Maharashtra and learned counsel appearing on behalf of U.T. of Chandigarh, post the matter in the first week of July, 2019.

Counter affidavit, if any, be filed in the meantime.

(GEETA AHUJA)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER